

(1997) 03 AHC CK 0171**Allahabad High Court****Case No:** C.M.W.P. No"s. 12137 and 15062 of 1991

Krishna Madho Sharma and
Others

APPELLANT

Vs

State of U.P., and Others

RESPONDENT**Date of Decision:** March 11, 1997**Hon'ble Judges:** S.L. Saraf, J**Bench:** Single Bench**Final Decision:** Disposed Of**Judgement**

S.L. Saraf, J.

Heard learned Counsel for the Petitioner and the learned standing Counsel for the Respondent.

2. This mailer relates to the retrenchment of 21 employees who were working in the Press run by the Bar Association, High Court, Allahabad. Sometimes on 4th July, 1988 the printing work of the cause list by the Bar Association stopped and the High Court cause list was printed subsequently by the Government Press, Allahabad. However, that resulted the services of 21 employees of the Bar Association redundant as no work of the cause list was available any more.

3. The question involved is relating to the employment of these 21 persons. In the facts of this case, though the said employees were not the Government employees, still they were doing the work of the High Court in the capacity as employee of the Bar Association. It appears from the documents annexed to the petition that the then Hon'ble Chief Justice has also taken on their cause with the Judicial Secretary/Legal Remembrancer of the Government of Uttar Pradesh requesting the authorities to consider the case of these persons who were employed by the Bar Association previously and to absorb them in appropriate Job of similar nature. However, over a period of six years nothing appears to have been done. The Government though have shown engerness to offer employment to them, have done nothing.

4. In the facts of this case, I feel that it is the obligation and duty of the State Government to take sympathetic view in this matter and provide them employment of the similar nature. I direct the authorities to take steps in giving them appropriate employment within a period of six months and absorb them with a job of similar nature.

5. With these observations, this petition is accordingly disposed of.

let a copy of this order may be given to the learned Counsel for the parties on payment of usual charges within three days.